

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

M.A. No. 562 of 1998
(OA 1052/97)

Present: Hon'ble Mr. D. Purakayastha, Judicial Member
Hon'ble Mr. B. P. Singh, Administrative Member

SUKUMAR MAITY & 17 ORS.

VS

UNION OF INDIA & ORS.(GSI)

For the Applicants: Mr. T. Sarkar, counsel

For the Respondents: Ms. K. Banerjee, counsel

Heard on 22.4.1999

: :

Date of order: 22.4.1999

O R D E R

D. Purkayastha, JM

Heard the learned advocates of both the parties over an application filed by the applicants for direction upon the respondents for not filling up any post under Group 'C' or Group 'D' category in Geological Survey of India before final adjudication of the original application bearing No.1052/97 which has been filed claiming absorption of the applicants on the ground(s) stated therein.

2. We have considered the submissions of the learned advocates of both the parties and we find that the balance of convenience and inconvenience ~~is~~ not in favour of the applicants. If the applicants succeed they would automatically be entitled to get all reliefs, as prayed for and if the applicants do ~~not~~ not succeed in this application, they would not be able to compensate the persons who would be restrained from getting posting under Group 'C' and Group 'D' posts, as prayed for.

3. In view of the aforesaid circumstances we reject the miscellaneous application and direct the respondents to file reply, if any to the OA by the next day.

22/4/99
MEMBER (A)

22/4/99
MEMBER (J)